भीर मेरा मजाक उड़ाया कि इन्होंने भी मुसल-मानों के साथ चांद देखा। भीर यह भी उसमें कहा कि स्वीकर के भी दस गुरु हैं यह तो 20 छुट्टियां देंगे... (ध्यवधान) इसलिए भाज सुबह मैं वाजपेशी जी भीर द्विवेदी जी भीर दूसरे लोगों से बात करना चाहता था.....

श्री सा॰ मी॰ धनर्जी (कानपुर): मुफ्ने कोई एतराज नहीं है कि शिवरात्रिकी छुट्टी हो। लेकिन मेरा स्याल है छोटी-छोटी लड़कियां यह शिवरात्रिका न्नत रस्तती हैं जिसमें उन्हें शिवजी जैसा वर मिले, तो यह शिवरात्रिकी छुट्टी ले कर स्या करेंगे?

घटल विहारी वाजपेयी: आपको कुछ पता नहीं है कि क्या होता है ?

भी सा॰मो॰ वनर्जी: शिवरात्रि के दिन रात को बत रखा जाता है...(व्यवधान)...

श्री स्रोम प्रकाश त्यागी: यह बिलकुल गलत बोल रहे हैं। इनको शिवरात्रि के बारे में क्या पता है.....(अध्यवभान) ...

SOME HON. MEMBERS: Let us not ait tomorrow.

AN HON. MEMBER: What about Private Members' resolutions?

MR. SPEAKER: The resolutions fixed for tomorrow will be taken up on the 20th instant. The House will not be sitting tomorrow. The resolutions will not be cancelled but will be postponed to the 20th instant.

श्री स॰ मो॰ वनर्जी: घष्यक्ष महोदय,...

स्रध्यक्ष महोदय: मिस्टर बनर्जी, प्राप बैठिए। जिस दिन कोई प्रापको सबजेक्ट मिल जाय गरमी वाला उस दिन तो मजमून की धामत प्रा जाती है धौर जिस दिन कोई न हो तो प्राप में ही लगे रहे हैं। बिस्टर्क न करें प्राप । 12-20 hrs.

PAPERS LAID ON THE TABLE

RESOLUTION ON THE REPORT OF CENTRAL WAGE BOARD FOR ROAD TRANSPORT INDUSTRY

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJI-VAYYA): I beg to lay on the Table a copy of Government Resolution No. WB-14 (6)/69 dated the 2nd February, 1970 on the report of the Central Wage Board for Road Transport Industry. [Placed in Library See No. LT-2705/70]

PAPERS UNDER COMPANIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH): On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- Review by the Government on the working of the Film Finance Corporation Limited, Bombay for the year 1968-69.
- (2) Annual Report of the Film Finance Corporation Limited, Bombay for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed In Library See No. LT-2706/70]

Employees' Provident Funds (Sixth Amendment) Scheme

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S.C. JAMIR): On behalf of Shri Bhagwat Jha Azad. 1 beg to lay on the Table a copy of the Employees' Provident Funds (Sixth Amendment) Scheme, 1969 (Hindi and English versions) published in Notification

No. G.S.R. 12 in Gazette of India dated the 3rd January, 1970 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library See No LT-2707/70]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICUL-TURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table. :—

- A copy of Notification No. G.S.R. 2747 published in Gazette of India dated the 13th December, 1969 (English version) and the 24th January, 1970 (Hindi version), making certain amendment to Notification No. G.S.R. 1842 dated the 24th December 1964, under sub-section
 of section 12A of the Essential Commodities Act, 1955.
- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—
 - (i) The Roller Mills Wheat Products (Ex-mill) Price Control Order, 1969 (Hindi version) published in Notification No. G.S.R. 1103 in Gazette of India dated the 13th December, 1969.
 - (ii) The Fertiliser (Control) Amendment Order, 1969 published in Notification No. G.S.R. 2558 in Gazette of India dated the 1st November, 1969.
 - (iii) The Foodgrains (Prohibition of Use in Manufacture of Starch) Amendment Order, 1969, (Hindi version) Published in Notification No. G.S.R. 2608 in Gazette of India dated the 13th December, 1969.
 - (iv) G.S.R. 2669 (Hindi version) published in Gazette of India

- dated the 13th December, 1969.
- (v) The Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1970, published in Notification No. G.S.R. No. 157 in Gazette of India dated the 24th January 1970.
- (iv) The Fertiliser (Control) Amendment Order, 1970, published in Notification No. G.S.R. 217 in Gazette of India dated the 23rd January, 1970.
- (vii) G.S.R. 218 published in Gazette of India dated the 4th February, 1970 rescinding the Andhra Pradesh Rice and Paddy (Restriction on Movesment) Order, 1965.
- (viii) The Foodgrains Movement Restrictions (Exemption of Seeds) Order, 1970, published in Notification No. G.S.R. 233 in Gazette of India dated the 12th February, 1970.
 - (ix) G.S.R. 266 published in Gazette of India dated the 22nd February, 1970.
- (3) A statement showing reasons for delay in laying the Notification mentioned at item (2) (ii) above. [Placed in Library. See No. LT-2708/70. and 2703/70]

REPORT OF INQUIRY INTO ACCIDENT AT NEW SATGRAM COLLIERY, WEST BENGAL, ON THE 21ST NOVEMBER, 1969.

SHRI S.C. JAMIR: I beg to lay on the Table a copy of the Report of Inquiry into the fatal accident at New Satgram Colliery, West Bengal, on the 21st November, 1969. [Placed in Library See No. LT-2710/70]

12,24 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secre-